

[Translation]

SHRI HARI KAWAL PRASAD (Salempur) : Mr. Deputy Sepeaker, Sir, through you, I would like to draw the attention of the House towards a very serious issue. A resident of a village under police station Bhimpura of my Lok Sabha constituency. Shri Atal Bihari Mishra, alongwith his younger brother Shri Gyan Prakash Mishra who is a student of Benaras Hindu University, was on his way to his village on 6th of the month. As there is no transport facility available during night for a traveller who disembarks at Kiriapur railway station, the two brothers proceeded ahead towards their village on foot at 11 O'clock in the night. When they reached near the village Primary school, they were confronted by the policemen of Bhimpura police station who enquired from them as to where were they going at night. Mishra brothers replied that they were going to their village with a letter of Shri Babban Yadav, a contestent for the post of village Pradhan in their village. At this, the policemen caught Atal Bihari Mishra whereas his younger brother managed to run away to his home. The police raided and ransacked his house and tortured Atal Bihari Mishra at Bhimpura police station ...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : This is a matter pertaining to the State. Who is to answer it on the floor of this House?

(Interruptions)

MR. DEPUTY-SPEAKER: Please do not take it down.

*(Interruptions)**

[Translation]

SHRI CHANDRA SHEKHAR (Ballia). Mr. Deputy Speaker, Sir, the issue raised by Shri Hari Kewal Prasad is of immense significance. This boy lived in a village which is one and a half kilometers away from my village. He had been a topper right from High School to B.A. and was a student of M.A. It is said that somebody had hurled a bomb at the S.H.O. The police had run amuck searching for the culprits. The poor fellow alongwith his brother were going to their home on foot after boarding down at the station. Their house is located near my village. The policemen stopped them and asked whether they had hurled the bomb. On hearing the word 'bomb', the elder brother ran away and the police caught this boy who was affiliated to the Rashtriya Swayam Sevak Sangh and the B.J.P. There would be no other example in the History, I suppose, parallel to the way the boy was caught, tortured, beaten and murdered in the most pitiable, barbaric and inhuman manner.

Sir, I have recently visited that village. That boy belonged to my neighbouring village. I am acquainted with his family. I met his family members. His father is lecturer in an Intermediate college. That family is not

even remotely concerned with any violence or manufacture of bombs etc. I know him and his family well. That boy was brutally murdered and no action followed for ensuing ten days. The Government did not file any report of murder even after the students of Benaras University launched an agitation in Benaras. I came to know about it after many days because it was a matter related to a village one and a half kilometers away from my village. I wrote to the police and district administration people to conduct an inquiry into it but nothing was done. Coincidentally, I had been to Devaria and the police filed a report of the matter the day I visited my village. A forged case was prepared against the family of the boy on the basis of false accusations.

Mr. Deputy Sepaker, Sir, I know that it is a matter related to the State Government but it is a question of human rights as well. It will not be in the fitness of things that such incidents should take place and avoided for reasons of party politics. What can be more gruesome than that? I don't find words to condemn this act, though I do not want to use hard and sharp language coming upto my lips. As I have said it through media, I would, through you, like to urge upon the Government of Uttar Pradesh to conduct a probe into it. We are not satisfied with the present investigation.

To my mind an inquiry should definitely be conducted into this incident if the Human Rights Commission has some meaning in its existence, because the people who knew that boy and the whole Banaras Hindu University have expressed their fierce reaction to it. I am myself unable to forget it since I saw his family members wailing and lamenting his death. After killing him, the police arrested all his family members so as to prevent them from supplication for justice. Even the boys dead body was not handed over to his family members. Nobody's voice was heard.. *(Interruptions)* Mere crying shame will not do

Mr. Deputy Speaker, Sir, I understand that it is such an issue on which the Government of India should try to take stringent measures. I am not asking you to issue directions to the Government of Uttar Pradesh. I only want you to ask them to conduct an inquiry into this incident

SHRI JASWANT SINGH (Chittorgarh) : Mr. Deputy Speaker, Sir, Atal ji has last week said what Hari Kewal Prasad ji and Chandra Shekar ji stated today. He had demanded that the Central Government should at least collect all the facts of the incident and put them forth before the House. Chandra Shekhar ji has repeated the other demand made by Atal ji that after collecting all the facts, the Central Government should, on its own initiative hand the matter over to the Human Rights Commission for its inquiry and place its findings before the House. There is some difficulty in it. Hon'ble Atal ji has come. He had raised this issue last week only. We don't want to make any comments on the Government of Uttar

* Not recorded.

Pradesh because this incident in itself in the greatest comment on its abominable deed. Hon. Atal ji had demanded that the House should be informed about all its facts.

SHRI RAM VILAS PASWAN (Rosera) : Mr. Deputy Speaker, Sir, it seems from what Harl Kewal Prasad ji and Chandra Shekhar ji narrated before the House that it is a very serious issue. We have been supporting the Government of Uttar Pradesh. The increasing police barbarism and the shape this incident is taking are not new to Uttar Pradesh. Last year, the police shot dead two Dalit youth- Bittu and Rishpal in Sher gall for their fault of guarding the statue of Baba Saheb Ambedkar which was later installed by the same Government. The women are paraded naked there. It is a very serious incident if there is truth in it. The House should positively be informed about it. It is not a matter related to the state but to the Human Rights. No Government has the right to deprive innocent people of their right to life.

[English]

SHRI RANGARAJAN KUMARAMANGALAM (Salem): Mr. Deputy-Speaker, Sir, I rise to bring to the notice of this House and through you, Sir, to the Government of a serious development.

Sir, even after the Joint Parliamentary Committee Report on the securities scam and the Action Taken Report, serious inadequacies in the matter of RBI supervision of funds loan have come to light. I have with me, in fact a report, which has over 5,000 entries in it, which shows that nearly a sum of Rs.30,000 crore, a little more than Rs.30,000 crore, has been identified as 'bad debts' and the defaulters have been clearly named. The RBI issued a Circular to the banks and to the financial institutions saying that these individuals, firms and institutions should not be given any further loan...(Interruptions)

SHRI JASWANT SHINGH (Chittorgarh) : Please give some illustrative names. (Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM (Salem): In fact, among them, there are those who are identified also as part of the scam brokers. About 82 of them are actually brokers who are involved in the scam. Big names are involved. I do not want to drop names of the people who are not here. But what really matters is that, after that RBI gives instruction saying, 'Do not give loans,' another Rs.45,000 crores has been loaned to the same party by the banks and financial institutions and when it comes to a matter of recovery...(Interruptions). The list is there. If you want I will place it on the Table. I will certify it. What is the most important point which is relevant is that, after that the RBI once again stops stocktaking saying that, 'Recover the loan'. Now they have started a system of saying that, 'We will now take. Suppose, Rs.5,000 crore is loaned and the defaulted amount is Rs.5,000 crore,

they pay Rs. 100 crore and then say they are no longer defaulters because they have paid back a small amount of money. Now they are using back-door techniques. A cover up job is there. I think it is necessary for the Government to come out with a statement. After all what was originally the RBI's Supervision Department has now been reduced to a 'offside' Department. In other words, the RBI now will not go into the bank of sit and supervise the accounts directly of all the financial institutions. Now they will accept the Auditor's Reports and the Independent Chartered Accountants, if they claim and unless they suspect in specific cases, they will not go. so actually inspection and supervision is weakening and this goes directly against the ATR which was given to us in this House. I would like the Government to take serious note of this because this is an amount of Rs.75,000 crore.

When I talk of food subsidy in a couple of Rs.1000 crore, they say there is no money. But when it comes to loaning money to these huge people with lots of money in their hands, then they have no hesitation. I would like the Government definitely to respond on this matter.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I have got that list. Let me submit.

MR. DEPUTY-SPEAKER : You are right. My request is if you are allowed, I think, other Members would also like to participate. Then it becomes a general discussion and there are also important issues to be raised by other Members and they will not be given a chance to speak.

SHRI NIRMAL KANTI CHATTERJEE : I am just drawing your attention to the mode of operation. One company - Dallwade and Others, one individual - takes a loan and does not pay. Then another individual of the same organization takes loan in advance in his favour and he again defaults. Then another individual takes the loan, he also defaults. This is how the default list keeps increasing. For each company, there are about 10-15 or sometimes four or five persons listed there. This is a total failure of the Department of Supervision, a newly created one of the RBI. I have drawn attention earlier also. If some Rs.70,000 crore of default is there and that is collected, the budgetary provisions of two years of some Rs.13,000 crore and Rs. 850 crore this year for capital adequacy would not have been required at all. Therefore, the Budget deficit and fiscal deficit would have come down. This is the kind of thing with the non-supervision and I suspect collusion is leading the economy into...

SHRI RANGARAJAN KUMARAMANGALAM : Mr. Deputy-Speaker, Sir, I have given again. I understand that it has been refused on the ground that a question very nearly to it is pending and is likely to come up. I request you, if possible, to bring it to the notice of the Speaker because this is important enough for us to have Calling Attention to clear the air, at least.